(e) the details of steps taken by Government to prevent such incidents in future?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Four pages of draft field trial report have been received in an anonymous envelope by the Army Headquarters. An enquiry on the matter is under way. Detailed instructions exist on security of classified documents. Abberations, if any, are dealt with as per the relevant rules.

Overlooking of RFP stipulations for procurement of fleet tankers for Indian Navy

1424. SHRI PRAKASH JAVADEKAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the mandatory stipulations mentioned under the Request for Proposal (RFP) for procuring two fleet tankers for Indian Navy were overlooked while awarding the bid of it;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Sir.

(b) and (c) Do not arise.

Permanent status to employees of Unit Run Canteens

1425. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of DEFENCE be pleased to state:

(a) the status of the employees of the Unit Run Canteens (URCs);

(b) whether Government is considering any proposal to treat these URC employees as Government employees;

(c) if so, the details thereof;

(d) whether the URC employees will be treated at par with their counterparts working in CSD canteens once Government clears any proposal;

(e) if so, the details thereof; and

(f) by when a decision will be taken by Government to safeguard the interest of employees of URCs?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (f) As per the Order dated 28.4.2009 of the Hon'ble Supreme Court in the case of R.R. Pillai *Vs.* the Commanding Officer, the civilian employees of Unit Run Canteen are by no stretch of imagination employees of the Government. Hence, the Unit Run Canteens' employees are not Government servants.

Services have effected 15% increase in the basic pay of all URC civilian employees in addition to 50% hike already granted to them during the year 2009.

Setting up of Independent Regulator for Defence land

1426. SHRI A. ELAVARASAN: Will the Minister of DEFENCE be pleased to state:

(a) whether Government proposes to set up an Independent Land Regulator and conduct a land audit as part of its internal reform process;

(b) if so, the details thereof;

(c) whether the move for this initiative is the recent Adarsh Housing Scheme scam and other related irregularities that have come to light;

(d) whether the proposed regulator's duties and responsibilities are different from the Director General of Defence Estates (DGDE) whose job is to manage 1.73 million acres of Defence land on behalf of the Ministry; and

(e) whether the Ministry has sought the opinion from the Ministry of Law and Justice and other stock holders in this matter?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) Having an Independent Regulator for management of Defence land has been recommended by the Standing Committee of Defence. The Ministry has sought guidance from the Committee regarding the duties and responsibilities of such an Independent Regulator. The Ministry also wants to know as to how such a Regulator would be different from the existing set up of DGDE and how his independence will help in making him more effective. In the view of the Ministry, an Independent Regulator was useful when there were multiple players operating in the market and when Government itself may be a player. In such a situation, rules and regulations have to be formulated to ensure fair play and level-playing field in the market and any violation of rules and regulations so framed has to be punished. In the instant case, DGDE was essentially performing State functions *i.e.* management of Defence land on behalf of the Ministry. Final decision will be taken on receipt of guidance from the Committee.

Indigenous manufacturing of MCA

1427. SHRI ANIL MADHAV DAVE: Will the Minister of DEFENCE be pleased to state:

(a) whether India would be able to manufacture Multi Combat Aircraft (MCA) for Indian Air Force in next five years;

(b) if so, state the target year of test flight; and

(c) if not, for how many years does Government propose to continue importing MCA?